

(b) Based on the inquiry reports received so far, cause-wise analysis of the above accidents is as under:—

Causes	2009-10	2010-11
Failure of Railway Staff	63	59
Failure of persons other than Railway Staff	10	10
Equipment Failure	6	2
Sabotage	14	16
Combination of factors	1	2
Incidental	4	4
Cause could not be established conclusively	2	—
TOTAL :	100	93

(c) The amount of compensation paid to victims of train accidents during 2009-10 and 2010-11 was approximately Rs. 266 lakhs and Rs. 586 lakhs, respectively.

(d) Each and every accident is enquired into either by the Commission of Railway Safety under the Ministry of Civil Aviation or by Departmental Enquiry Committee depending upon the severity of the accident. Based on the inquiry reports, disciplinary action is initiated and penalties are imposed against the erring officials found responsible for the accidents.

(e) During 2009-10 and 2010-11, 57 officials have been dismissed/removed from railway service, 84 officials have been reduced to a lower rank or grade and minor penalties have been imposed against 159 erring officials.

Fraud in e-ticketing

2755. SHRI K.E. ISMAIL:

SHRI R.C. SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a large scale fraud is being carried on by the unscrupulous agents through e-ticketing system to fleece money from prospective railway passengers;

(b) if so, the details thereof;

(c) whether Railways are actively considering to take steps against these agents operating in metropolitan and big cities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) and (b) No, Sir. However, some cases of misuse of e-ticketing system in the early opening hours between 08.00 am and 09.00 am through the website had been reported earlier.

(c) and (d) The following measures have been taken in this regard:—

(i) Access to Tatkal booking and normal booking on the opening day of reservation through e-tickets by the Travel Agents/Web-service agents/Web Agents of Indian Railway Catering and Tourism Corporation (IRCTC), has been disabled between 08.00 am and 09.00 am.

(ii) An Anti Fraud Squad has also been created by IRCTC to detect cases of fraudulent activity and for exercising constant checks.

(iii) Action in the form of deactivation of IDs and imposition of fines has been taken against agents found involved in any fraudulent activity.

(e) Does not arise.

Bidding for procurement of goods and services

2756. SHRI PRAKASH JAVADEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways have restricted the bidding for procurement of goods and services to registered vendors only;

(b) if so, the reasons therefor; and

(c) the number of new vendors registered on yearly basis for last five years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir. The railway follows the system of open competitive bidding wherein all the vendors are free to participate and quote. To ensure transparency in procurement, eligibility criteria for evaluation of bids and selection of vendors for orders placement are stipulated in the tender documents. Depending upon such eligibility criteria, bulk procurement is made from approved/registered vendors and developmental orders placed on other vendors who have got capacity and capability to develop the product.

(b) Does not arise.

(c) Number of new vendors registered/approved by RDSO (the approving agency for critical items) on yearly basis for last five years is as under:—